

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No. 606 of 2020**

**IN THE MATTER OF:**

**Sepeco Electric Power Construction Corporation** **...Appellant**

**Vs**

**Mr. Sumit Binani & Ors.** **....Respondents**

**Present:**

**For Appellant:** **Mr. Ramji Srinivasan, Sr. Advocate with Mr. Abhinav Raghuvanshi, Mr. Ranjit Prakash, Mr. and Mr. Anshuman Pande, Advocates**

**For Respondents:** **Mr. Arun Kathpalia, Sr. Advocate and Ms. Prabh Simran Kaur for Respondent No. 1**

**Mr. Charu Bansal and Ms. Misha, Advocates for Respondent Nos. 1 & 2**

**Ms. Sanskriti Sidana, Advocate for Respondent No. 3.**

**ORDER**  
**(Through Virtual Mode)**

**12.01.2021** Due to paucity of time, the matter is not taken up. At this stage, the matter is adjourned to **3<sup>rd</sup> February, 2021** for hearing the arguments of the Learned Senior Counsel- Mr. Arun Kathpalia, appearing for the Respondent No. 1.

[Justice Venugopal M.]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)